

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

Original Application No. 290/00131/2014

With

Misc. Application No. 290/00170/2014

Jodhpur this the 3<sup>rd</sup> November, 2015

CORAM

**Hon'ble Mr. Justice Harun-Ul-Rashid, Judl. Member**  
**Hon'ble Ms Meenakshi Hooja, Admv. Member**

Jasraj Meghwal S/o Shri Kika Ram, Aged about 53 years, b/c Meghwal (SC), R/o Vill+PO – Sadari, District – Pali (Office address :- worked as Postal Assistant, Post Office Falana, presently retired from service).

.....Applicant

(By advocate : Ms S. Rizvi)

Versus

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Posts, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. The Director, Postal Services, Western Region, Jodhpur.
4. Superintendent of Post Offices, Pali Division, Pali.
5. Director of Accounts, Postal, Jaipur.

(By Advocate : Mr K.S. Yadav)

.....Respondents

ORDER (Oral)

Per Justice Mr Harun-Ul-Rashid

The Original Application has been filed seeking to set aside order dated 24.10.2007 (Annex. A/1) qua the applicant and seeking direction,

directing the respondents to grant BCR on completion of 26 years of service with all consequential benefits with interest.

2. The matter was taken up for hearing today. The learned counsel for respondents drew our attention to order Annex. A/7 dated 29.11.2011 passed by respondent No. 4 i.e. the Superintendent of Post Offices, Pali Division, Pali which is an order granting 2<sup>rd</sup> MACP in the Pay Band of Rs.5200-20200 with Grade Pay of Rs 4200/- w.e.f. 01.09.2008 on completion of 20 years service under MACP Scheme. The grievance of the applicant is only limited to the point that he should have been granted BCR w.e.f. 22.07.2005 i.e. the date of completion of 26 years of service instead of granting MACP-II in place of BCR from 01.09.2008.

3. It has been submitted by learned counsel for applicant that the sole criteria to grant the BCR is completion of 26 years of regular service to remove the stagnation but the respondents did not grant the BCR to the applicant on completion of 26 years of service. It has also been pointed out that the applicant filed several representations but the respondents did not act upon the same and did not grant the applicant requisite relief.

4. In the facts and circumstances of the case, we are of the view that OA can be disposed of with the direction to respondent No. 4 to consider the grievance of the applicant afresh and pass an appropriate order. The Original Application is, therefore, disposed of with the

afresh with regard to the date of grant of BCR on completion of 26 years' service and pass an appropriate, reasoned speaking order within 02 months. The applicant shall furnish the copy of this order alongwith OA and its Annexures to respondent No. 4, within 2 weeks from the date of receipt of copy of this order.

5. In terms of above directions, OA is disposed of. The MA No.170/2014 is also disposed of with no order as to costs.

  
[Meenakshi Hooja]  
Administrative Member

  
[Justice Harun-Ul-Rashid]  
Judicial Member

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